GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:4353
ANSWERED ON:20.04.2015
IRREGULARITIES BY OMCS
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has received cases of corruption and complaints against Upstream / Oil Marketing Companies (OMCs)/several officers in the country;
- (b) if so, the details of such complaints received during each of the last three years and the current year, OMCs-wise;
- (c) the number of cases of irregularities/malpractices established/ proved to be true during the said period and the number of persons penalized/suspended in such cases, OMCs and case-wise;
- (d) the number of cases pending at present on which action is yet to be taken along with the reasons therefor; and
- (e) the corrective steps taken by the Government to check irregularities/malpractices in various OMCs?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) Yes Madam.
- (b) The details of complaints received during each of the last three years and the current year, OMCs-wise is as follows:

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OMCs 2012 2013 2014 2015 (till date)
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IOCL 1621 1547 1539 61 BPCL 94 51 61 17 HPCL 289 230 138 4 ONGC 494 525 726 190 OIL 65 65 86 8 MRPL 2 9 5 2 CPCL 6 8 24 6 NRL 6 6 4 -

(c) The number of cases of irregularities/malpractices established/ proved to be true during the said period are as follows:

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OMCs 2012 2013 2014 2015 (till date)
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IOCL 151 182 217 61
BPCL 5 2 14 2
HPCL 43 63 19 1
ONGC 19 22 15 7
OIL 1 - 2 -
MRPL 2 3 3 -
CPCL - - 1 1
NRL 1 1 2 -
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The number of persons penalized/suspended in such cases :

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OMCs 2012 2013 2014 2015

(till date)

IOCL 88 153 150 -

BPCL 10 2 24 2

HPCL 27 26 28 -

ONGC 21 30 40 13

OIL 1 - 2 -

MRPL 8 4 - -

CPCL - - 4 2

NRL - - -
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(d) & (e): The information related to no. of cases pending at present on which action is yet to be taken, as received from the respective Chief Vigilance Officers (CVOs), is as follows:

IOCL BPCL HPCL ONGC OIL MRPL CPCL NRL

384 28 36 356 04 03 01 01

The corrective steps taken by the Government is a dynamic and continuous process. All cases are examined through a multilayered mechanism before penal action is initiated against the Official. Guidelines for vigilance have been laid down by CVC and Ministry through CVOs oversees the compliance with these guidelines.